

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Jammu, the 19<sup>th</sup> February, 2018**

**SRO 94** .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous notifications issued in this behalf the Government hereby appoint Sh. Sanjeev Kumar, KAS Sub-Divisional Magistrate, Vijaypur, to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub-Division Vijaypur of District Samba.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Shahid Anayatullah) IAS**

Commissioner /Secretary to Government,  
Revenue Department

No: - Rev/LB/11/2017

Dated: - -02- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Samba.
6. Director, Archives, Archaeology & Museums, J&K Jammu.
7. OSD to Minister for Revenue for information of the Honble Minister
8. Special Assistant to Minister (MOS) Revenue for information of the Hon'ble Minister
9. Manager Government Press, Jammu for publication in the Govt. Gazette.
10. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
12. Notification / Stock file.

**(Manzoor Ahmad Parray)**

Under Secretary to Government  
Revenue Department